NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1310/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

SIGNATURE

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES:

RAPID Access LLC (RAPID)

V/s.

TSP Access Rental Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION Mr. Sanjay Udeshi ilb Sanjay Udeshi

Advocate

ORDER

C.P. No. 1310/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of the Petitioner is present.
- As per the Application for Withdrawal of the Company Petition dated 16th October, 2017 filed by the Petitioner Creditor, the Respondent Debtor viz. M/s. TSP Access Rental Pvt. Ltd. has made payment of the outstanding amount of Rs.98,33,252/- (Rupees ninety eight lakhs thirty three thousand two hundred fifty two only) in two tranches.
- As a result, the Learned Counsel of the Petitioner Creditor seeks permission to withdraw the Petition, which appears to be appropriate.
- Under the circumstances and as per the Code, the Petition is disposed of as "Withdrawn". To be consigned to the Records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

M.K. Shrawat Member (Judicial)

Dated: 17.10.2017

Vkr